

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 683/92

Transfer Application No: ---

DATE OF DECISION 11-3-1993

Haji Sangappa ----- Petitioner

Mr.S.P.Saxena ----- Advocate for the Petitioners

Versus

Union of India

----- Respondent

Mr.S.C.Dhavan

----- Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Shri~~ Ms.Usha Savara, Member(A)

The Hon'ble Shri -----

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO

*U. Savara*  
(USHA SAVARA)  
M(A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.683/92

Haji Sangappa,  
Residing at Lohar Galli,  
Near Bankat Chawl,  
Shahabad,  
Dist.Gulbarga.

.. Applicant

-versus-

1. Union of India  
through  
Secretary,  
Ministry of Railways,  
New Delhi - 110 011.
2. The General Manager,  
Central Railway,  
Bombay V.T.
3. The Divisional Manager,  
Solapur Division,  
Central Railway,  
Solapur.

.. Respondents

Coram: Hon'ble Ms.Usha Savara, Member(A)

Appearances:

1. Mr.S.P.Saxena  
Advocate for the  
Applicant.
2. Mr.S.C.Dhavan  
Advocate for the  
Respondents.

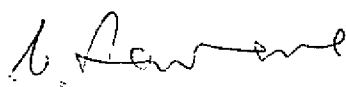
ORAL JUDGMENT:

Date: 11-3-1993

(Per Usha Savara, Member(A))

Mr.S.P.Saxena appears for the  
applicant and Mr.S.C.Dhavan for the respon-  
dents.

2. At the request of Mr.Saxena this  
application is being withdrawn. However,  
if he wishes to file a fresh application  
it will be open to him to file the same.

  
(USHA SAVARA)  
Member(A)

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